

[Shri Kanungo.]

section 13 of the Central Silk Board Act, 1948, making certain further amendment to the Central Silk Board Rules, 1955:—

(a) GSR. No. 800, dated the 11th May, 1963.

(b) GSR. No. 1029, dated the 22nd June, 1963.

[Placed in Library. See No. LT-1404/63.]

(ii) a copy each of the following papers:

(a) Notification No. GSR, 978, dated the 8th June, 1963 under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-1405/63.]

(b) Report of Indian Productivity Team on Cement Industry in France, USA and Britain. [Placed in Library. See No. LT-1406/63.]

(c) Report of Indian Productivity Team on Machine Building Industry in USSR and Czechoslovakia. [Placed in Library. See No. LT-1407/63.]

(d) Report of Indian Productivity Team on Quality Control in Japan, USA and Britain. [Placed in Library. See No. LT-1408/63.]

(e) Report of Indian Productivity Team on Personnel Management in Japan, USA and Britain [Placed in Library. See Library. See No. LT-1409/63.]

(f) Report of Indian Productivity Team on Industrial Maintenance in West Germany, [Placed in Library. See No. 1410/63.]

(g) Report of Indian Productivity Team on Automobile Ancillary Industry in USA and West Germany. [Placed in Library, See No. LT-1411/63.]

(h) Report of Indian Productivity Team on Machine-tool Industry in West Germany, USA and Japan. [Placed in Library. See No. LT-1412/63.]

श्री बागड़ी : ग्रान ए प्वाइंट ऑफ ऑर्डर, सर . . . . .

**Mr. Deputy-Speaker:** A point of order can arise only if there is some business before the House. When papers are being laid on the Table, there cannot be a point of order.

**Shri H. N. Mukerjee:** Could you not have the patience to listen to the point of order? A Member is presumably intelligent to know what he is saying?

**Mr. Deputy-Speaker:** How can there be a point of order in a vacuum?

**Shri H. N. Mukerjee:** Could you not listen to him?

**Mr. Deputy-Speaker:** Is it connected with the laying of papers? You are an experienced parliamentarian.

**Shri H. N. Mukerjee:** Is it not more in conformity with propriety that before you disallow it, you listen to the point of order?

**Mr. Deputy-Speaker:** I can listen to any number of points of order provided they are relevant.

**Shri H. N. Mukerjee:** A Member is elected by the people, for good reason or bad reason. He should be listened to when he wants to raise a point of order.

**Mr. Deputy-Speaker:** I am sorry.

**Shri S. M. Banerjee:** You should at least listen to him.

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri A.

**M. Thomas:** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(i) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1963, published in Notification No. GSR 857 dated the 18th May, 1963;

(ii) The Rice (Punjab) Price Control (Third Amendment) Order, 1963, published in Notification No. GSR 853 dated the 18th May, 1963;

(iii) GSR No. 1234 dated the 18th July 1963;

(iv) GSR No. 1252 dated the 27th July 1963 containing Corrigendum to Notification No. GSR 374 dated the 17th March, 1962;

(v) The Roller Mills Wheat Products (Price Control) Amendment Order, 1963, published in Notification No. GSR 1281 dated the 3rd August 1963;

(vi) The Delhi Roller Flour Mills Wheat Products (Price Control) Second Amendment Order, 1963, published in Notification No. GSR 1282 dated the 3rd August 1963.

[Placed in Library, See No. LT-1413/63.]

**श्री राम सेवक यादव :** माननीय मंत्री जी क्या कह गए हैं, किसी को कुछ सुनाई नहीं दिया है। वह बहुत जल्दी जल्दी बोल गए हैं। किस तरह से वह आशा करते हैं कि कोई चीज पास हो जाये बिना मसजे हुए?

**Shri U. M. Trivedi (Mandsaur):** May I say that there is too much noise in the House and those who want to listen to something are not able to listen?

**Mr. Deputy-Speaker:** Unless all Members co-operate, we cannot carry on.

**Shri U. M. Trivedi:** It is not our fault that a trouble is going on. You should bring some order in the House before the work proceeds. We are very much handicapped by this. Either this way or that way, there must be some *via media* found so that we may be able to hear what is going on.

**Mr. Deputy-Speaker:** I am requesting every hon. Member to keep order in the House.

**श्री बागड़ी :** अन ए प्वाइट ग्राफ इनफार्मेशन, सर . . . .

**Mr. Deputy-Speaker:** Shri A. M. Thomas.

**Shri A. M. Thomas:** I have already laid the papers on the Table.

**Shri S. M. Banerjee:** I have not heard it.

**Mr. Deputy-Speaker:** Shrimati Chandrasekhar.

**Shri Bagri:** On a point of order.

**REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES**

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** I beg to lay on the Table a copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1961-62, under article 338(2) of the Constitution. [Placed in Library. See No. LT-1414/63].

**Mr. Deputy-Speaker:** What is his point of order?

**श्री बागड़ी :** अन ए प्वाइट ग्राफ इनफार्मेशन, सर ।

**उपाध्यक्ष महोदय :** बोलिये, आप क्या कहना चाहते हैं ।

**श्री बागड़ी :** मैं सिर्फ यह कहना चाहती कि हम जो बात यहां कह रहे हैं हिन्दुस्तानी में